

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 80/2010

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

DATE OF HEARING: 11.11.2010

DATE OF ORDER: 14.12.2010

In the matter of

Approval of transmission tariff for 400/220 kV Khandwa sub-station and LILO of 400 kV D/C Itrasi-Dhule transmission line at Khandwa in Western Region for the period from 1.4.2009 to 31.3.2014.

**And
In the matter of**

Power Grid Corporation of India Limited, Gurgaon **..Petitioner**
Vs

1. Madhya Pradesh Power Transmission Company Ltd., Jabalpur
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Vadodara
4. Electricity Deptt., Govt., of Goa, Panaji
5. Electricity Department, Administration of Daman and Diu, Daman
6. Electricity Department, Administration of Dadra Nagar Haveli, Silvassa
7. Chhattisgarh State Electricity Board, Raipur
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd. Indore

.....Respondents

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri M.M. Mondal, PGCIL
3. Shri Rajiv Gupta, PGCIL

ORDER

The petition has been filed for approval of tariff for 400/220 kV Khandwa sub-station and LILO of 400 kV D/C Itrasi-Dhule transmission line (the transmission



line) at Khandwa in Western Region for the period 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations"). The petitioner has further prayed for the reimbursement of expenditure from the beneficiaries towards publication of notices in newspapers and petition filing fee be approved. The petitioner has made the following additional prayers:-

- (a) To invoke the provision of Regulation 44 of the 2009 regulations for relaxation of regulations 15 (3) of the 2009 regulations so that grossing up the base rate shall be considering the revised rate of MAT as per the Finance Act, 2009 for the year 2009-10 and as per the Finance Act, 2010 for the year 2010-11 and subsequent years and allow consequential impact on tariff for 2009-14 period accordingly;
- (b) To approve reimbursement of petition filing fee and publication of notices in the newspaper as per the 2009 regulations;
- (c) Allow to bill and adjust impact on interest on loan due to change in interest rate on account of floating rate of interest applicable during 2009-14 period, if any from the respondents;
- (d) Allow to recover the service tax on transmission charges separately from the respondents, if the petitioner is subjected to such service tax; and
- (e) Allow reimbursement of licence fee separately from the respondents.



2. Investment approval of the transmission line was accorded by the Board of Directors of the petitioner company as per Memorandum dated 21.1.2002 at an estimated cost of ₹10977.00 lakh, including IDC of ₹1060.00 lakh. The transmission line was declared under commercial operation w.e.f.1.2.2005.

3. The annual transmission charges for the period from 1.4.2004 to 31.3.2009 were approved by the Commission in its order dated 22.7.2009 in Petition No. 88/2009 including additional capital expenditure up to 31.3.2109 and thereafter, no projected additional capital expenditure is involved for the transmission line.

4. The petitioner has claimed the transmission charges as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	456.20	456.20	456.20	456.20	456.20
Interest on Loan	383.20	346.79	310.36	273.90	237.42
Return on Equity	401.68	401.68	401.68	401.68	401.68
Interest on Working Capital	54.40	55.27	56.24	57.30	58.47
O & M Expenses	570.39	603.06	637.57	674.00	712.53
Total	1865.87	1863.00	1862.05	1863.08	1866.30

5. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	85.56	90.46	95.64	101.10	106.88
O & M expenses	47.53	50.26	53.13	56.17	59.38
Receivables	310.98	310.50	310.34	310.51	311.05
Total	444.07	451.22	459.11	467.78	477.31
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	54.40	55.27	56.24	57.30	58.47

6. No reply has been filed by any respondents. No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003.

CAPITAL COST

7. As per clause (2) of Regulation 7 of the 2009 regulations, the project cost admitted by the Commission for determination of tariff prior to 1.4.2009 shall form the basis for determination of tariff.

8. The petitioner has claimed the capital expenditure of ₹8990.00 lakh, which was admitted vide order dated 22.7.2009 in Petition No. 88/2009. The petitioner has not claimed any projected additional capitalization.

9. Accordingly, gross block of ₹8990.00 lakh as on 31.3.2009 has been considered for the purpose of tariff.

DEBT- EQUITY RATIO

10. Clause (2) of Regulation 12 of the 2009 regulations *inter alia* provides that,-

“(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.”

11. The petitioner has claimed tariff based on debt-equity ratio of 74.44:25.26 as admitted on 31.3.2009. The same debt-equity ratio has been considered for the purpose of tariff.



RETURN ON EQUITY

12. Regulation 15 of the 2009 regulations provides that,-

“15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:

Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

(3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the year 2008-09 applicable to the concerned generating company or the transmission licensee, as the case may be:

Provided that return on equity with respect to the actual tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be trued up separately for each year of the tariff period along with the tariff petition filed for the next tariff period.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where t is the applicable tax rate in accordance with clause (3) of this regulation.

Illustration.-

(i) In case of the generating company or the transmission licensee paying Minimum Alternate Tax (MAT) @ 11.33% including surcharge and cess:

Rate of return on equity = $15.50 / (1 - 0.1133) = 17.481\%$

(ii) In case of generating company or the transmission licensee paying normal corporate tax @ 33.99% including surcharge and cess:

Rate of return on equity = $15.50 / (1 - 0.3399) = 23.481\%$.”

13. The petitioner has computed return on equity on pre-tax basis on 11.33% MAT in accordance with tax rate applicable for the year 2008-09 and claimed return on equity of ₹401.68 lakh each year during the tariff period @ 17.481% against the equity base of ₹2297.81 lakh. This has been found to be in order. Accordingly, the petitioner shall be entitled to return on equity @ ₹401.68 lakh each year during the tariff period, as claimed.

14. The Commission vide its order dated 3.8.2010 in Petition No. 17/2010 has already taken a decision to amend the 2009 regulations and directed the staff to initiate the process accordingly. The draft regulations have already been published. The Commission is in the process of finalizing the amendment to 2009 regulations after considering the responses to the draft amendments. It is however, clarified that the existing provision of the 2009 regulation will be applicable with regard to the MAT rate till the regulations are amended.

INTEREST ON LOAN

15. Regulation 16 of the 2009 regulations provides that,-

"16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be



considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed,.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.

(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."

16. In our calculation, the interest on loan has been worked out as detailed below:

- (i) Gross amount of loan, repayment of instalments and rate of interest and weighted average rate of interest on actual average loan have been considered as per the petition;
- (ii) The repayment for the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that period;
- (iii) As per the Regulation 16(4), moratorium period availed by the transmission licensee, if any, shall be ignored and the repayment of the loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed;
- (iv) Weighted average rate of interest on actual loan worked out as per (i) above has been applied on the average loan during the year to arrive at the interest on loan;
- (v) The interest on loan has been calculated on the basis of rate prevailing as on 1.4.2009. The weighted average rate of interest as on 1.4.2009 shall be basis for the purpose of calculation of interest as per the 2009 regulations. Therefore, interest of loan has been calculated based on the floating rate as on 1.4.2009. Any charge in

rate of interest subsequent to 1.4.2009 will be considered at the time of truing up.

17. Based on the above, the year-wise details of interest worked out are given hereunder:

(₹ in lakh)

Details of loan	Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Normative Loan	6692.29	6692.29	6692.29	6692.29	6692.29	6692.29
Cumulative Repayment up to Previous Year		1626.67	2082.87	2539.07	2995.26	3451.46
Net Loan-Opening		5065.61	4609.41	4153.22	3697.02	3240.83
Addition due to Additional Capitalisation		0.00	0.00	0.00	0.00	0.00
Repayment during the year		456.20	456.20	456.20	456.20	456.20
Net Loan-Closing		4609.41	4153.22	3697.02	3240.83	2784.63
Average Loan		4837.51	4381.32	3925.12	3468.93	3012.73
Weighted Average Rate of Interest on Loan		7.9214%	7.9151%	7.9069%	7.8959%	7.8806%
Interest		383.20	346.79	310.36	273.90	237.42

18. The detailed calculations in support of the weighted revised average rate of interest are contained in **Annexure** attached.

DEPRECIATION

19. Regulation 17 of the 2009 regulations provides for computation of depreciation in the following manner, namely:

“ 17. (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.

(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

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(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.



(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.

(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.

(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis."

20. The transmission system was declared under commercial operation on 1.2.2005 and accordingly, it will complete 12 years on 2013-14. Thus, depreciation has been calculated annually based on straight line method and rates specified in **Appendix-III** of the 2009 regulations.

21. For the period 1.4.2009 to 31.3.2014 the depreciation works out to ₹456.20 lakh each year by applying rate of depreciation of 5.0744% as shown below:

(₹ in lakh)

Details of Depreciation		Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross block as per order dated 22.7.2009		8990.09	8990.09	8990.09	8990.09	8990.09	8990.09
Addition during 2009-14 due to projected Additional Capitalisation			0.00	0.00	0.00	0.00	0.00
Gross block as on 31.3.2009			8990.09	8990.09	8990.09	8990.09	8990.09
Average gross block			8990.09	8990.09	8990.09	8990.09	8990.09
Rate of Depreciation			5.0744%	5.0744%	5.0744%	5.0744%	5.0744%
Depreciable Value	90%		8039.74	8039.74	8039.74	8039.74	8039.74
Remaining Depreciable Value			6415.81	5959.62	5503.42	5047.22	4591.03
Depreciation			456.20	456.20	456.20	456.20	456.20



OPERATION & MAINTENANCE EXPENSES

22. In accordance with clause (g) of Regulation 19 the 2009 regulations, the following norms for 400 kV D/C Twin conductor transmission line, 400 kV and 220 kV bays are prescribed for O & M expenses:

(₹ in lakh)

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
400 kV D/C twin conductor transmission line (₹ in lakh /km)	0.627	0.663	0.701	0.741	0.783
400 kV bays (₹ in lakh per bay)	52.40	55.40	58.57	61.92	65.46
220 kV bays (₹ in lakh per bay)	36.68	38.78	41.00	43.34	45.82

23. The petitioner has claimed O & M expenses for 57.28 ckt.km. and 12 bays which have been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(₹ in lakh)

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
400 kV D/C Twin conductor transmission line (57.28 Ckt.km)	35.91	37.98	40.15	42.44	44.85
400 kV bays (6 bays)	314.40	332.40	351.42	371.52	392.76
220 kV bays (6 bays)	220.08	232.68	246.00	260.04	274.92
Total	570.39	603.06	637.57	674.00	712.53

24. The petitioner has submitted that O & M expenditure for the year 2009-14 had been arrived at on the basis of normalized actual O & M expenses during the year 2003-04 to 2007-08. The wage hike of 50% on account of pay revision of the employees of public sector undertaking has also been considered while calculating the O & M charges for the tariff period 2009-14. The petitioner has further submitted that it reserves the right to approach the Commission for suitable revision in the norms for O & M expenditure in case the impact of wage

hike w.e.f 1.1.2007 is more than 50%. The petitioner has further submitted that in O & M norms for the period 2009-14, the cost associated with license fees had not been captured and therefore licence fee be allowed to be recovered separately from the respondents.

25. The issues have been raised by the petitioner in other petitions also. A view is yet to be taken by the Commission on reimbursement of the cost of wage hike and reimbursement of licence fees. The decision as and when thane will be applicable to the present case also.

INTEREST ON WORKING CAPITAL

26. The components of the working capital and the interest thereon are discussed hereunder:

(i) Receivables

As per Regulation 18(1)(c)(i) of the 2009 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis 2 months' transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

(ii) Maintenance spares

Regulation 18(1)(c)(ii) of the 2009 regulations provides for maintenance spares @ 15% per annum of the O & M expenses from

1.4.2009. The value of maintenance spares works out to ₹85.56 lakh as on 1.4.2009.

(iii) O & M expenses

Regulation 18(1) (c) (iii) of the 2009 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the respective year as claimed in the petition. This has been considered in the working capital.

(iv) Rate of interest on working capital

As per Regulation 18(3) of the 2009 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2009 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 12.25% based on SBI PLR as on 1.4.2009, which is in accordance with the 2009 regulations and has been allowed.

27. The necessary computations in support of interest on working capital are appended hereinbelow:

(₹ in lakh)					
	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	85.56	90.46	95.64	101.10	106.88
O & M expenses	47.53	50.26	53.13	56.17	59.38
Receivables	310.98	310.50	310.34	310.51	311.05
Total	444.07	451.21	459.11	467.78	477.31
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	54.40	55.27	56.24	57.30	58.47

TRANSMISSION CHARGES

28. The transmission charges being allowed for the transmission asset are summarised below:

(₹ in lakh)					
	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	456.20	456.20	456.20	456.20	456.20
Interest on Loan	383.20	346.79	310.36	273.90	237.42
Return on Equity	401.68	401.68	401.68	401.68	401.68
Interest on Working Capital	54.40	55.27	56.24	57.30	58.47
O & M Expenses	570.39	603.06	637.57	674.00	712.53
Total	1865.86	1863.00	1862.04	1863.08	1866.30

Application fee and the publication expenses

29. The petitioner has sought approval for the reimbursement of fee paid by it for filing the petition. In accordance with our decision in order dated 11.1.2010 in Petition No. 109/2009, the petitioner shall be entitled to recover the filing fee from the beneficiaries.

30. Accordingly, expenses incurred by the petitioner on application filing fees and publication of notices in connection with the present petition shall be directly recovered from the beneficiary on pro rata basis.

Service Tax

31. Presently, service tax on transmission service has been exempted by Government of India vide its notification No. 20/2010 dated 27.2.2010 read with notification No. 45/2010 dated 20.7.2010. Therefore, prayer made by the petitioner to recovery of the service tax on transmission charges from the beneficiaries has become infructuous.

Licence fee

32. The petitioner has prayed to allow reimbursement of licence fee separately from the respondents. A view in the matter is yet to be taken by the Commission.

33. The transmission charges allowed shall be recovered on monthly basis in accordance with Regulation 23 and shall be shared by the respondent in accordance with Regulation 33 of the 2009 regulations.

34. This order disposes of Petition No. 80/2010.

sd/-
(M.Deena Dayalan)
Member

sd/-
(V.S.Verma)
Member

sd/-
(S.Jayaraman)
Member

sd/-
(Dr. Pramod Deo)
Chairperson



CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN

(₹ in lakh)

	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
1	Bond X					
	Gross loan opening	33.00	33.00	33.00	33.00	33.00
	Cumulative Repayment up to the date of commercial operation/previous year	13.75	16.50	19.25	22.00	24.75
	Net Loan-Opening	19.25	16.50	13.75	11.00	8.25
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	2.75	2.75	2.75	2.75	2.75
	Net Loan-Closing	16.50	13.75	11.00	8.25	5.50
	Average Loan	17.88	15.13	12.38	9.63	6.88
	Rate of Interest	10.90%	10.90%	10.90%	10.90%	10.90%
	Interest	1.95	1.65	1.35	1.05	0.75
	Rep Schedule	12 Annual Instalment from 21.6.2004				
2	Bond XI Option -I					
	Gross loan opening	35.00	35.00	35.00	35.00	35.00
	Cumulative Repayment up to the date of commercial operation/previous year	11.67	14.58	17.50	20.42	23.33
	Net Loan-Opening	23.33	20.42	17.50	14.58	11.67
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	2.92	2.92	2.92	2.92	2.92
	Net Loan-Closing	20.42	17.50	14.58	11.67	8.75
	Average Loan	21.88	18.96	16.04	13.13	10.21
	Rate of Interest	9.80%	9.80%	9.80%	9.80%	9.80%
	Interest	2.14	1.86	1.57	1.29	1.00
	Rep Schedule	12 Annual Instalment from 7.12.2005				
3	Bond XII					
	Gross loan opening	35.00	35.00	35.00	35.00	35.00
	Cumulative Repayment up to the date of commercial operation /previous year	11.67	14.58	17.50	20.42	23.33
	Net Loan-Opening	23.33	20.42	17.50	14.58	11.67
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	2.92	2.92	2.92	2.92	2.92
	Net Loan-Closing	20.42	17.50	14.58	11.67	8.75
	Average Loan	21.88	18.96	16.04	13.13	10.21
	Rate of Interest	9.70%	9.70%	9.70%	9.70%	9.70%
	Interest	2.12	1.84	1.56	1.27	0.99
	Rep Schedule	12 Annual Instalment from 28.3.2006				
4	Bond XIII Option I					
	Gross loan opening	3750.00	3750.00	3750.00	3750.00	3750.00



	Cumulative Repayment up to the date of commercial operation /previous year	937.50	1250.00	1562.50	1875.00	2187.50
	Net Loan-Opening	2812.50	2500.00	2187.50	1875.00	1562.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	312.50	312.50	312.50	312.50	312.50
	Net Loan-Closing	2500.00	2187.50	1875.00	1562.50	1250.00
	Average Loan	2656.25	2343.75	2031.25	1718.75	1406.25
	Rate of Interest	8.63%	8.63%	8.63%	8.63%	8.63%
	Interest	229.23	202.27	175.30	148.33	121.36
	Rep Schedule	12 Annual Instalment from 31.7.2006				
5	Bond XV					
	Gross loan opening	2183.00	2183.00	2183.00	2183.00	2183.00
	Cumulative Repayment up to the date of commercial operation /previous year	363.83	545.75	727.67	909.58	1091.50
	Net Loan-Opening	1819.17	1637.25	1455.33	1273.42	1091.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	181.92	181.92	181.92	181.92	181.92
	Net Loan-Closing	1637.25	1455.33	1273.42	1091.50	909.58
	Average Loan	1728.21	1546.29	1364.38	1182.46	1000.54
	Rate of Interest	6.68%	6.68%	6.68%	6.68%	6.68%
	Interest	115.44	103.29	91.14	78.99	66.84
	Rep Schedule	12 Annual Instalment from 23.2.2008				
6	PNB-II					
	Gross loan opening	19.00	19.00	19.00	19.00	19.00
	Cumulative Repayment up to the date of commercial operation /previous year	7.92	9.50	11.08	12.67	14.25
	Net Loan-Opening	11.08	9.50	7.92	6.33	4.75
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	1.58	1.58	1.58	1.58	1.58
	Net Loan-Closing	9.50	7.92	6.33	4.75	3.17
	Average Loan	10.29	8.71	7.13	5.54	3.96
	Rate of Interest	9.35%	9.35%	9.35%	9.35%	9.35%
	Interest	0.96	0.81	0.67	0.52	0.37
	Rep Schedule	12 Annual Instalment from 8.3.2005				
7	OBC					
	Gross loan opening	16.00	16.00	16.00	16.00	16.00
	Cumulative Repayment upto DOCO/previous year	6.67	8.00	9.33	10.67	12.00
	Net Loan-Opening	9.33	8.00	6.67	5.33	4.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	1.33	1.33	1.33	1.33	1.33
	Net Loan-Closing	8.00	6.67	5.33	4.00	2.67
	Average Loan	8.67	7.33	6.00	4.67	3.33
	Rate of Interest	9.60%	9.60%	9.60%	9.60%	9.60%
	Interest	0.83	0.70	0.58	0.45	0.32
	Rep Schedule	12 Annual Instalment from 22.3.2005				
8	Bond XVIII					



	Gross loan opening	369.00	369.00	369.00	369.00	369.00
	Cumulative Repayment up to the date of commercial operation /previous year	0.00	30.75	61.50	92.25	123.00
	Net Loan-Opening	369.00	338.25	307.50	276.75	246.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	30.75	30.75	30.75	30.75	30.75
	Net Loan-Closing	338.25	307.50	276.75	246.00	215.25
	Average Loan	353.63	322.88	292.13	261.38	230.63
	Rate of Interest	8.15%	8.15%	8.15%	8.15%	8.15%
	Interest	28.82	26.31	23.81	21.30	18.80
	Rep Schedule	12 Annual Instalment from 9.3.2010				
9	Bond XXII					
	Gross loan opening	26.00	26.00	26.00	26.00	26.00
	Cumulative Repayment up to DOCO/previous year	0.00	0.00	2.17	4.33	6.50
	Net Loan-Opening	26.00	26.00	23.83	21.67	19.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	0.00	2.17	2.17	2.17	2.17
	Net Loan-Closing	26.00	23.83	21.67	19.50	17.33
	Average Loan	26.00	24.92	22.75	20.58	18.42
	Rate of Interest	8.68%	8.68%	8.68%	8.68%	8.68%
	Interest	2.26	2.16	1.97	1.79	1.60
	Rep Schedule	12 Annual Instalment from 7.12.2010				
	Total Loan					
	Gross loan opening	6466.00	6466.00	6466.00	6466.00	6466.00
	Cumulative Repayment up to the date of commercial operation /previous year	1353.00	1889.67	2428.50	2967.33	3506.17
	Net Loan-Opening	5113.00	4576.33	4037.50	3498.67	2959.83
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	536.67	538.83	538.83	538.83	538.83
	Net Loan-Closing	4576.33	4037.50	3498.67	2959.83	2421.00
	Average Loan	4844.67	4306.92	3768.08	3229.25	2690.42
	Rate of Interest	7.9214%	7.9151%	7.9069%	7.8959%	7.8806%
	Interest	383.76	340.90	297.94	254.98	212.02